



RAJASTHAN HIGH COURT  
**HIGH COURT OF JUDICATURE FOR RAJASTHAN**  
**BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 10620/2026  
URN: CW / 23435U / 2026

Suo Moto In Re Compliance With The Directions Issued By The  
Supreme Court In Suo Moto

----Petitioner

Versus

Union Of India

----Respondent

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For Petitioner(s) : None present  
For Respondent(s) : Mr. GS Gill, AAG assisted by  
Ms. Shikha Sharma, AAAG

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**HON'BLE THE ACTING CHIEF JUSTICE MR. SANJEEV PRAKASH SHARMA**  
**HON'BLE MR. JUSTICE MANEESH SHARMA**

**Order**

**29/06/2026**

Issue notice to the respondents.

Mr. GS Gill, learned Additional Advocate General accepts  
notice on behalf of respondent Nos.3 & 4.

Learned AAG shall file a detailed report with respect to the  
action taken by local municipal authorities in terms of the  
directions issued by the Hon'ble Supreme Court regarding removal  
of stray dogs, providing adequate fencing gates in and around the  
places where there are educational institutions, hospitals, sports  
complexes, bus terminals, railway stations and also in smaller  
townships in and around Primary Health Centres (PHC). A  
separate wing be created for removing the stray dogs from and  
around public roads. The dogs so captured would have to be  
sterilized and vaccinated in accordance with Animal Birth Control  
Rules, 2023. Affidavit shall also contain steps taken for providing



adequate Anti Rabies Vaccines in all Primary Health Centres (PHC), Community Health Centres (CHC), dispensaries and hospitals.

Issue notice to the Union of India and Animal Welfare Board of India, who would file an affidavit informing about the steps taken to establish the Animal Welfare Board at the district levels and ensuring Standard Operating Procedure to be provided for prevention of dog bites.

Instructions would have to be issued by the State Authorities as well as by the Union of India to the establishments governed under the Union of India at the State level and also the private institutions to take appropriate steps for removal of stray dogs in their respective institutional areas. For effective implementation of the directions issued by the Hon'ble Apex Court, steps for setting up an accountability procedure on the respective responsible officials shall also be undertaken. All steps should be demonstrably taken to prevent instances of dog bites, which may pose a threat to human life, especially to children and the elderly. The State Authorities as well as the State Legal Services Authority through DLSA, in coordination with Municipal Cooperation and Veterinary Department, shall take steps to educate, at the grass root level, the method and manner to tackle such situation and monitor and NGOs should also be encouraged for the said purpose.

In terms of the judgement passed by the Hon'ble Apex Court, we also direct the State Government to take steps for getting all the pets, who may threaten human life including dogs, to be duly registered and a time-frame may be laid down for the





purpose with consequential penalties, which may be imposed in terms of fine, etc.

Compliance of the aforesaid orders and the directions issued by the Hon'ble Supreme Court shall be placed before this Court before the next date.

List on 03.08.2026.

It is made clear that the compliance is with regard to the entire State of Rajasthan and not limited to the particular city of Jaipur alone.

(MANEESH SHARMA),J

(SANJEEV PRAKASH SHARMA),ACTING CJ

RAHUL MIRKHANI/44